

ITEM NO.60

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 999/2019

JUBIYA A. & ORS.

Petitioner(s)

VERSUS

THE HIGH COURT OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.116108/2019-EX-PARTE AD-INTERIM RELIEF)

Date : 23-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Ritin Rai, Sr. Adv.
Mr. Aljo K. Joseph, AOR
Mrs. Shelwa K., Adv.

For Respondent(s) Mr. V. Giri, Sr. Adv.
Mr. Ramesh Babu M.R., Adv.
Mr. T.G.N. Nair, AOR

Mr. K. Parameshwar, AOR
Mr. M.V. Mukunda, Adv.

Mr. Jaideep Gupta, Sr. Adv.
Mr. G. Prakash, AOR
Mr. Jishnu M.L., Adv.
Mrs. Priyanka Prakash, Adv.
Mrs. Beena Prakash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA 116108/2019:

By our order dated 10.05.2019, we had made it clear, in particular, that we are not disturbing the appointments which have been made so far by virtue of such interim orders. However, no new appointments be made from now onwards of in-service candidates against quota reserved for Bar. In case even if in-service

candidate has been selected in the examination held earlier as against the Bar quota no further appointment to be made of such candidates. However, the practicing advocates who have been found selected for appointment, their result be declared and they be appointed subject to the outcome of the pending matter.

All appointments that are to be made can only be made strictly in accordance with this order and not otherwise.

I.A. stands disposed of accordingly.

(R. NATARAJAN)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR